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IN THE NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH

IA No. 02 of 2016
IA No.03 of 2017 in
TP No.22/397/398/GB/2016
(CP No. 205/2015

Under section 397/398

In the matter of

Ram Swaroop Joshi & others : Applicants/Petitioners

Vs
Buildworth (P) Ltd & ors. : Respondents.

Coram :

Hon'ble Mr.Justice P.K.Saikia, Member (Judicial)

O R D E R
Date: 17.08.2017

IA No.02 of 2016

Mr. Dhruba Ghosh, Senior Advocate and Ms.N. Somani, PCS are present before this Tribunal representing the applicants/petitioners. On the other hand, Mr. K.Goswami, Mr. R.Sarmah and Ms. S.Barman Roy,Advocates are also present before this Tribunal representing the non-applicants/respondents.

Mr.Ghosh submits that for some serious difficulties, the applicants/petitioners could not file rejoinder to the reply filed by the non-applicants/respondents within the time fixed by this Tribunal. He, therefore, urges this Tribunal to extend the period of time so as to enable the applicants/petitioners to file rejoinder to the reply submitted by the non-applicants/respondents.

Such a prayer was objected to by Mr. K.Goswami, learned counsel stating that this Tribunal in a very clear term states that the non-applicants/petitioners are to file rejoinder within the time fixed by this Tribunal in its order dated 13th July, 2017. Therefore, the prayer made by Mr. Ghosh seeking extension of time to file rejoinder is required to be rejected.

On hearing the parties, I am of the opinion that no prayer seeking extension of time has been made in accordance with the prescription of rule. That apart, the order rendered by this Tribunal on 13th July, 2017 is very clear requiring the applicants/petitioners to submit

rejoinder within the time specified therein. That being so, I have no other alternative but to reject the prayer for extension of time to file rejoinder to the reply filed by the non-applicants/respondents.

List this matter on 26.10.2017 for hearing along with the other connected matters.

IA No.03 of 2017

Mr. Dhruba Ghosh, Senior Advocate and Ms.N. Somani, PCS are present before this Tribunal representing the applicants/petitioners

Mr. K.Goswami, Mr. R.Sarmah and Ms. S.Barman Roy , Advocates are also present before this Tribunal representing the non-applicants/respondents.

As prayed for by both the parties, list the matter on 26.10.2017 for hearing along with the other connected matters.

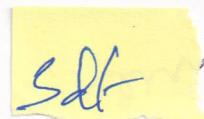
TP No.22/397/398/GB/2016 (C.P. No. 205/2015)

Mr. Dhruba Ghosh, Senior Advocate and Ms.N. Somani, PCS are present before this Tribunal representing the petitioners.

Mr. K.Goswami, Mr. R.Sarmah and Ms. S.Barman Roy , Advocates are also present before this Tribunal representing the respondents.

In view of the orders passed today in the connected proceedings, this proceeding is also ordered to be listed for hearing on 26.10.2017.

This Tribunal hopes and believes that on the next occasion, the parties of this proceeding would do everything possible from their sides to ensure that hearing in this proceeding is concluded on the next date.



Member (Judicial)
National Company Law Tribunal
Guwahati Bench : Guwahati.

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